

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

R.A.NO. 110/90 in  
O.A.No. 1064/87

Date of Order: 10.10.1991.

SHRI C.N. ETHIRAJAN ..... PETITIONER  
VERSUS  
UNION OF INDIA ..... RESPONDENTS

O R D E R

By this application, the applicant wants us to review our judgement dated 26.7.90 in O.A.No. 1064/87. In terms of Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987, we proceed to dispose of this application, by circulation, amongst us.

2. Powers of review as contained in Section 22(3)(f) of Administrative Tribunals Act, 1985, are the same as provided in Order 47, Rule 1, Code of Civil Procedure, 1908 (Act V of 1908), and the latter provides for review, by an aggrieved party:

- (i) on discovery of new and important matter or evidence which after exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed; or
- (ii) on account of some mistake or error amongst on the face of the record; or
- (iii) for any other sufficient reason.

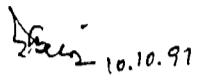
3. We have examined the grounds taken up in the Review Application in the light of the above provisions.

of

The points raised have been broadly dealt with in our judgement and any other view taken by us, would amount to sitting in judgement, over our own view earlier taken. We are, therefore, not inclined to allow this Review Application, being not within the scope of the provisions for review. The same is accordingly rejected.

  
(I.K. RASGOTRA)

MEMBER(A) 10/10/91

  
(T.S. OBEROI)

MEMBER(J)

10.10.1991.